

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 153/93 /199

Date of Decision: 4.2.97

P Nanda Kumar

Petitioner/s

Mr. R. Dattamurthy

Advocate for the
Petitioner/s

V/s.

UOT

Respondent/s

Mr. R. K. Shetty

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member(J)

Hon'ble Shri P.P. Srivastava, Member(A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

B.S. Hegde
Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, MUMBAI 400001

O.A. NO. 153/93

DATED: TUESDAY THE 4TH FEBRUARY, 1997

CORAM: Hon. Shri B.S. Hegde, Member(J)
Hon. Shri P. P Srivastava, Member(A)

P. Nanda Kumar
S/o. R. Pandurangan
R/at.16/1 married JCO's quarters,
Altihno Military Camp
Panaji, Goa
(By Adv. Mr. B Dattamurthy) .Applicant

v/s.

Union of India
through Secretary
Ministry of Finance
New Delhi
(By Mr. R K Shetty, Counsel) .Respondent

ORDER
[Per: B S Hegde, Member(J)]

Head Mr. B. Dattamurthy, counsel for
applicant and Mr. R K Shetty, counsel for the
respondents and perused the record.

2. Considering the circumstances of the case
the Id. Counsel for the Applicant submits that
in view of the changed circumstances whereby the
ceiling limit for granting bonus is removed and
the bonus is being paid to all Group C and D
employees. Therefore nothing survives in the O.A.

3. O.A. disposed of as infructuous.


(P.P. Srivastava)
M(A)


(B.S. Hegde)
M(J)